

**IN THE INCOME TAX APPELLATE TRIBUNAL
“A” BENCH : BANGALORE**

**BEFORE SHRI N. V. VASUDEVAN, VICE PRESIDENT AND
SHRI CHANDRA POOJARI, ACCOUNTANT MEMBER**

IT(IT)A Nos.1286, 1287, 1289, 1290, 1292, 1293, 1295, 1296, 1298, 1299, 1301, 1302, 1304, 1305/Bang/2017
Assessment Years : 2009-10, 2010-11, 2011-12, 2012-13, 2013-14, 2014-15, 2015-16

M/s. IBM India Pvt. Ltd., 12, Subramanya Arcade, Bannerghatta Road, Whitefield Road, Bengaluru-560041. PAN : AAACI 4403 I	Vs.	Deputy Commissioner of Income Tax, International Taxation, Circle 1(1), Bengaluru.
APPELLANT		RESPONDENT
Assessee by	:	Shri. Padam Chand Kincha, CA
Revenue by	:	Shri. K. V. Aravind, Standing Counsel for Department
Date of hearing	:	09.08.2021
Date of Pronouncement	:	09.08.2021

ORDER

Per Bench:

These are appeals filed by the assessee against the order dated 05.04.2016 of CIT(A)-12, Bengaluru, relating to Assessment Years 2009-10, 2010-11, 2011-12, 2012-13, 2013-14, 2014-15, 2015-16.

2. The assessee has moved an application in which it is stated that the assessee has filed Forms 1 and 2 and has also obtained Form 3 certificate containing particulars of tax arrears and the amount payable in Form 3 from the Income Tax Department under direct tax Vivad Se Vishwas Scheme, 2020

in respect of the present appeals. In the circumstances, the assessee has prayed for withdrawing the appeals.

3. The appeals are accordingly dismissed as withdrawn.

4. In the result, assessee's appeals are dismissed.

Pronounced in the open court on the date mentioned on the caption page.

Sd/-

(CHANDRA POOJARI)
Accountant Member

Bangalore,

Dated: 09.08.2021.

/NS/*

Sd/-

(N. V. VASUDEVAN)
Vice President

Copy to:

- | | | |
|---------------|-------------------------|---------------|
| 1. Appellants | 2. Respondent | 3. CIT |
| 4. CIT(A) | 5. DR, ITAT, Bangalore. | 6. Guard file |

By order

Assistant Registrar,
ITAT, Bangalore.